

site for the manufacture of cement from slag;

(b) if so, in which Steel Plant; and

(c) whether any application has been received to put up such a plant in Private Sector?

The Minister of Steel, Mines and Fuel (Sardar Swaran Singh): (a) to (c) The question of manufacture of cement from blast furnace slag was kept in mind while planning the lay-out of the three new steel works. Sufficient room is left in each of the works for a slag granulation plant to be erected whenever it is decided to have one. Not all slag is suitable for cement making. Whether it is suitable or not will depend upon a variety of factors regarding the raw materials which go into the blast furnace. This can therefore, be determined only after experience of production for a few months. But *prima facie* there is reason to believe that the slag will be suitable. If it is actually found suitable, the slag of Bhilai will be granulated for making cement by the Associated Cement Company. Similarly the slag of Rourkela if found suitable is expected to be utilised by the Cement Works at Rajgangpur. So far no cement manufacturer has expressed definite interest in using the slag of Durgapur.

No application has been received from any private parties to put up granulation plant in any of the three steel plants.

Museum at Lothal

865 { Shri P. K. Deo:
Shri B. C. Prodhan:

Will the Minister of Scientific Research and Cultural Affairs be pleased to state:

(a) whether it is a fact that there is a proposal to build a Museum at Lothal; and

(b) if so, its cost?

The Deputy Minister of Scientific Research and Cultural Affairs (Dr. M. M. Das): (a) Yes, Sir

(b) The cost has not yet been worked out

12 hrs

RE MOTION FOR ADJOURNMENT

Shri Braj Raj Singh (Ferozabad) You have been pleased to write to me that my adjournment motion on a bomb explosion resulting in four deaths in a village near about Allahabad has been rejected on the ground that I may elicit information by way of a question. I may submit that in the Uttar Pradesh Assembly day before yesterday the Chief Minister made a statement, and no further information is to be elicited. Information has been given there. My submission is, this is a direct responsibility of the Defence Ministry of the Government of India. Military exercise is taking place and a mortar bomb has been left there. Why did they not take adequate steps to remove that bomb? The bomb exploded and four deaths have taken place. In Agra and Jhansi also deaths have taken place previously. It comes directly under the Defence Ministry and if they do not take adequate steps these deaths would continue to take place when bombs explode. That is why I want the adjournment motion to be admitted. I do not want only further information to be given which may be within the knowledge of the Government of India.

Mr. Speaker: What I said was this. This matter was taken up before the hon. Member himself. As he himself has pointed out, the question came up in the U.P. Assembly and the Chief Minister, Shri Sampurnanand in giving his reply said that there was a bomb made of brass metal and the man who picked it up wanted to break it open with a hammer. Is the Defence Ministry directly responsible for that man breaking that with a hammer? (Interruptions).

Order please. It is true it is a defence matter. But it is not that every matter that relates to Defence that can be brought forward by way of an adjournment motion. All that I said was that a question may be put and that I will ask the Minister to answer it. Does the hon. Member feel that we should adjourn this House to look into this matter of the death of 4 persons .

Shri Braj Raj Singh: Four deaths have taken place

Mr. Speaker: It is by accident that four persons were there. The man who noticed that bomb beat it with a hammer to find out what exactly it was. Therefore, let us not spend our time in . . .

Shri Nagi Reddy (Anantapur). If I find something on the road, I do not expect it to be a bomb. I would certainly like to know what it is.

Mr. Speaker: Order; order I am not prepared to allow the time of the House to be taken up by this. The purpose can be better served by putting a question. Thereafter, if anything like regular indifference on the part of Government comes to light, this House can from time to time get opportunities. I can allow any number of question or discussions Now, at this stage, I only said that instead of taking away the time of the House by an adjournment motion, if the hon. Member were to put a question, I will allow it and the hon. Minister will throw more light on this matter. If we are not still satisfied, let us see. We are not dispersing immediately. We might have a special sitting to discuss this matter if necessary.

Shri Braj Raj Singh: I cannot discuss a matter of policy there; that is the thing. Information is there; 4 deaths have taken place.

Mr. Speaker: The hon. Member will wait for the Defence Ministry to come up for discussion in the General Budget.

12.04 hrs.

PAPERS LAID ON THE TABLE

AMENDMENT TO DISPLACED PERSONS (COMPENSATION AND REHABILITATION) RULES

The Minister of Rehabilitation and Minority Affairs (Shri Mehr Chand Khanna): Sir, I beg to lay on the Table, under sub-section (3) of Section 40 of the Displaced Persons (Compensation and Rehabilitation) Act, 1954, a copy of Notification No G.S.R 163/R-Amdt. XXX dated the 7th February, 1959 making certain further amendment to the Displaced Persons (Compensation and Rehabilitation) Rules, 1955. [Placed in Library. See No LT-1225/59.]

NOTIFICATION UNDER ALL INDIA SERVICES ACT

The Deputy Minister of Home Affairs (Shrimati Alva): Sir, on behalf of Shri Datar I beg to re-lay on the Table, under sub-section (2) of Section 3 of the All India Services Act, 1951, a copy of Notification No G.S.R 1163 dated the 13th December, 1958. [Placed in Library. See No LT-1226/59]

NOTIFICATION UNDER INTER-STATE CORPORATIONS ACT

Shrimati Alva: Sir, on behalf of Shri Datar, I beg to lay on the Table, under sub-section (5) of section 4 of the Inter-State Corporations Act, 1957, a copy of the Rajasthan Khadi and Village Industries Board Order, 1959, published in Notification No. G.S.R. 118 dated the 31st January, 1959. [Placed in Library. See No. LT-1227/59.]

AMENDMENTS TO CENTRAL EXCISE RULES

The Deputy Minister of Finance (Shri B. R. Bhagat): Sir, I beg to lay on the Table, under section 38 of the Central Excises and Salt Act, 1944, a copy of each of the following Notifications making certain further amendments to the Central Excise Rules, 1944:—